

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
BALA TECHNO INDUSTRIES LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Bala Techno Industries Limited
2	Date of Incorporation of Corporate Debtor	19.09.1990
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	L17299WB1990PLC049886
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd Office: Falta Industrial Growth Centre, Sector-III, Falta 24pgs(S), P.S-Falta, West Bengal -743504 Principal Office: P-22, C.I.T Road, Scheme-55, Kolkata-700014, West Bengal
6	Insolvency commencement date in respect of Corporate Debtor	15.10.2019 (as per order of NCLT, Kolkata, C.P.(I.B.) No. 1406/KB/2018 dated 15.10.2019)
7	Estimated date of closure of Insolvency Resolution Process	11.04.2020 (180 days from the Insolvency Commencement Date)
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Anil Anchalia Registration No. : IBBBI/PA-001/IP-P00049/2017-2018/10123
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: 16B Robert Street, 2 nd Floor, Kolkata- 700 012 Registered e-mail id: anilanchalia@yahoo.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional, if different from those given at sl. no. 9.	Apex Insolvency Professionals LLP Central Plaza, 41 B. B. Ganguly Street, 5th Floor, Room No. 5A, Kolkata-700012 e-mail id: btill.cirp@gmail.com
11	Last date for submission of claims	29.10.2019
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	NIL
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms b) Details of Authorised Representatives are available at :	(a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable

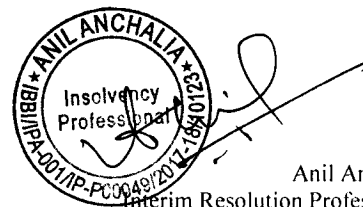
Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Bala Techno Industries Limited** vide order dated **15th October, 2019**.

The creditors of **Bala Techno Industries Limited** are hereby called upon to submit their claims with proof on or before **29th October 2019** to the interim resolution professional at the address mentioned against entry no.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 17.10.2019
Place : Kolkata



Anil Anchalia
Interim Resolution Professional